

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No.405
CP(CAA)43/ND/2020

IN THE MATTER OF:

Priyavrat Infrastructure Pvt Ltd
And
Mehul Finvest Pvt. Ltd.

... Applicant

Order under Section 230-232 of Companies Act, 2013.

Order delivered on 07.03.2023

Coram:

Mr. P.S.N. PRASAD,
HON'BLE MEMBER (JUDICIAL)

DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Abhishek Nahta, PCA, Mr. Rishabh Sachdeva, Adv. & Ms. Shruti Priya Sharma, Adv.
For the RD : Ms. Shankari Mishra, Adv.
For the OL : Ms. Hemlata Rawat, Adv. with Mr. Manas Tripathi, Adv.
For IT Deptt. : Ms. Esha, Adv.

ORDER

Heard the arguments advanced by the Ld. Counsel for the Petitioner, Ld. proxy Counsel for RD, Ld. proxy Counsel for the OL as well as the Ld. proxy Counsel for the Income Tax Department.

Heard the arguments advanced. Since the Ld. Counsel for the Petitioner has also confirmed that in Para No.3 of the proposed scheme and also has given undertaking for the payment of tax dues, order in this matter is **reserved**.

Sd/-
DR. BINOD KUMAR SINHA,
MEMBER (TECHNICAL)

Sd/-
P.S.N. PRASAD,
MEMBER (JUDICIAL)